

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR.JUSTICE N.NAGARESH
FRIDAY, THE 24TH DAY OF APRIL 2020 / 4TH VAISAKHA, 1942
WP(C) TMP NO. 161 OF 2020**

Petitioner:-

1. Power Grid Corporation of India Ltd.,
Represented by G.Ambika Devi,
Sr. General Manager, Age 55 years,
W/o. N.P.Vijayakumar, Residing at POWERGRID Colony,
400 KV Substation, Pallippuram Post,
Thiruvananthapuram- 695316.

By Adv. Sri Millu Dandapani.

Respondents:

- 1.State of Kerala represented by the
Secretary to the Government
Department of Revenue,
Government Secretariat, Thiruvananthapuram- 01.
- 2.Abdul Rehim,s/o Late Assanaru Pillai, ShehinaNivas,
ChalilVeedu, ValiyaveettuMuriyil,PallippuramVillage,
Kaniyapuram Post,Thiuvananthapuram- 695301.
- 3.The Special Thahsildar, Land Acquisition (General)
District Collectorate, Civil Station,Thiuvananthapuram-695043.
- 4.The District Collector, Collectorate, Civil Station,
Thiuvananthapuram-695043.

By
Government Pleader

This writ petition having come up for admission on 24.04.2020, the court on the same day passed the following:

ORDER

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Dated this the 24th day of April, 2020

Learned counsel for the petitioner submits that the petitioner is highly aggrieved by Ext.P1 Award and the petitioner has substantial legal grounds to challenge the same. Therefore, the petitioner proposes to file a Review Petition in W.P.(C) No.16489/2019.

2. In view of the judgment in W.P.(C) No.16489/2019, it may not be proper to consider the interim relief sought for by the petitioner at this stage.

Government Pleader takes notice for respondents 1, 3 and 4. Petitioner to take out notice by e-mail to the 2nd respondent.

Post on 25.05.2020.

N. NAGARESH, JUDGE

Appendix

Petitioner's Exhibits:

Exhibit P1: True copy of the award dated 31.12.2018 passed by the 4th Respondent District Collector.